

on the proposal for allotment of a few DDA flats in Paschim Vihar for opening of CGHS dispensary.

(b) The DDA has reported that as per the available records the first reference for allotment of flats was received in July, 1981 from the CGHS requesting allotment of 5 or 6 LIG flats for starting of dispensary.

(c) The flats constructed by the DDA are basically meant for allotment to the registered persons for residential purposes. However, in exceptional cases, the DDA have allotted a few flats for opening of dispensary temporarily in some localities. As stated earlier, no final decision for allotment of flats for opening of dispensary in Paschim Vihar has been taken as the flats are still incomplete.

(d) The flats are likely to be completed in a few months' time. The DDA has reported that, depending on the availability from the surrendered or cancelled flats and their suitability for opening of a dispensary, the question of allotment of flats will be finalised.

Running of Deluxe Buses by the D.T.C.

*84. SHRI NAND KISHORE
BHATT:
SHRI T. CHANDRASEKARA
REDDY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to State:

(a) whether Government propose to scarp the running of deluxe buses by the D.T.C, in keeping with its policy of bringing about a classless society;

(b) if not, what are the reasons therefor;

(c) whether these deluxe buses are hired on royalty basis or on kilometre basis;

(d) what is the criteria for allotment of various routes to private operators of deluxe buses; and

(e) what is the total number of ordinary and deluxe buses on various routes in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI):
(a) and (b) There is no proposal at present to discontinue Deluxe services. These are popular with the commuters and are in addition to the operation of ordinary buses.

te) Kilometrage basis.

(d) Deluxe buses are deployed on those routes where the traffic demands such additional service.

(e) As on 30.9.82, the ordinary buses under DTC operation are 3502 and deluxe 237.

Withdrawal of large business houses from deep sea fishing

*85. SHRI T. CHANDRASEKARA
REDDY:
SHRI NAND KISHORE BHATT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that many large business houses have withdrawn from deep sea fishing;

(b) if so, what are the reasons therefor; and

(c) what measures Government propose to take to attract suitable entrepreneurs to this capital intensive industry requiring high managerial and marketing expertises?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN): (a) No, Sir. According to the information available, only one large business house has transferred its deep sea fishing vessels to another company.